

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 172/2016  
RT No. 48/Chd/Pb.2017**

Mr. Gurnam Singh . . . Petitioner.

Versus

M/s. Nature Heights Infra Limited & Ors. . . Respondents.

Present: - None.


The office has reported that a request has been received by post from Mr. Raveesh Sheokand, Advocate for the petitioner for adjournment but the same is not entertained.


The petition is adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016. In the meanwhile if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed

*Q. def*

*[Signature]*

within the prescribed period of six months, the instant petition shall stand automatically abated.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

March 16, 2017

Saini